
(2023) 05 SHI CK 0099

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (Main) No. 1149 Of 2023

Sher Singh

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 19-05-2023

Acts Referred:

Citation : (2023) 05 SHI CK 0099

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Ankita, Jitender Sharma, Tejasvi Sharma, Pushpender Jaswal, Baldev Negi, Gautam Sood

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Status report filed, which is perused and ordered to be taken on record.

The Court stands informed that the trial of the case is at the stage of recording statements of the prosecution witnesses and next date fixed before the learned Trial Court is 02.06.2023.

2. Learned counsel for the petitioner submits that at this stage the petitioner be permitted to withdraw the petition, but liberty be reserved to the petitioner to approach the Court afresh, subsequently, if so advised.

3. Petition is permitted to be withdrawn, with liberty, as prayed for. Petition stands disposed of accordingly.